

[English]

National Institute of Fashion Technology

1007. SHRIMATI CHANDRA PRABHA URS : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government propose to set up a centre of National Institute of Fashion Technology in Bangalore ;

(b) if so, the amount of Assistance to be provided by the Union Government;

(c) whether the State Government have agreed to provide land and other infrastructural facilities for this Institute;

(d) if so, the details thereof; and

(e) the time schedule fixed for completion of this?

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) Government of India has received a proposal from the Government of Karnataka regarding setting up of a centre of National Institute of Fashion Technology at Bangalore.

(b) The amount of assistance to be provided by the Union Government as per the pattern approved by the Planning Commission for the purpose is Rs. 260 lakh non-recurring portion out of a total expenditure of Rs. 490 lakh.

(c) and (d). Government of Karnataka has agreed to provide land and other infrastructural facilities for the Institute as per the Project Report.

(e) The Ministry is engaged in setting up of five branches of National Institute of Fashion Technology at Calcutta, Gandhinagar, Hyderabad, Madras and Mumbai. Planning Commission and Ministry of Textiles are of the view that till these five institutes become fully operational and are recognised as Centres of Excellence, it would not be desirable to open any more institutes and spread the resources thinly. Therefore, no final decision can be taken at this stage and the time schedule cannot be predicted.

Income Tax Return

1008. SHRI INDRAJIT GUPTA :

SHRI BALRAJ PASSI :

DR. LAXMINARAYAN PANDEYA :

SHRI DHARMANNA MONDAYYA SADUL :

Will the Minister of FINANCE be pleased to state :

(a) whether the political parties (National and Regional) recognised by the Election Commission are required to file their accounts of 'Receipts and Expenditures' to the Income Tax Authorities;

(b) if so, the details thereof;

(c) the names of the political parties which have not filed their tax return regularly; and

(d) the action taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V.CHANDRASHEKHARA MURTHY) : (a) and (b). As per enclosed Statement - I

(c) As per enclosed Statement -II

(d) Part information in respect of the political parties which have not filed their tax returns regularly is being collected. All steps in accordance with law are being taken/will be taken to ensure that the statutory obligations are fulfilled by the political parties.

STATEMENT - I

According to Section 139(48) of the Income tax Act, 1961, the Chief Executive or every political party is, if the total income in respect of which the political party is assessable (the total income for this purpose being computed without giving effect to the provisions of Section 13 A of the Income-tax Act), exceeds the maximum amount which is not chargeable to income-tax required to furnish a return of such income of the previous year.

The provisions of Section 13A of Income-tax Act provide for exemption of income assessable under the head 'Income from house property' or 'Income from other sources' or income by way of voluntary contribution received provided the political party fulfils the following conditions :

(a) such political party keeps and maintains such books of account and other documents as would enable the Assessing Officer to properly deduce its income therefrom;

(b) in respect of each such voluntary contribution in excess of ten thousand rupees, such political party keeps and maintains a record to such contribution and the name and address of the person who has made such contribution; and

(c) the accounts of such political party are audited by an accountant as defined in the Explanation below sub-section (2) of Section 288.

STATEMENT - II

For the previous year ending March 1995, relevant to the Assessment Year 1995-96, the under-mentioned parties have filed their income-tax returns :

Name of the Political Party	Date on which Return Filed
1. All India Congress Committee (Socialist)	5.2.96
2. All India Forward Block	13.2.96
3. Bharatiya Janta Party	28.12.95
4. Communist Party of India	18.9.95
5. Communist Party of India (Marxist)	5.12.95
6. Indian National Congress	14.2.96
7. Jantal Dal	19.2.96
8. Janta Party (JP)	19.2.96
9. Revolutionary Socialist Party	27.12.95
10. Hill People Union	30.1.96
11. Hill State peoples Democratic	7.2.96
12. Dravida Munnetra Kazhagam	9.11.95

The above information is as on 20.2.96. The information in respect of the remaining National and Regional Parties is being collected and shall be laid on the Table of the House.

[Translation]

Income Tax Collection

1009. DR. RAMESH CHAND TOMAR : Will the Minister of FINANCE be pleased to state :

(a) the total amount of income tax collected during

1995-96 as till date as compared to 1993-94 and 1994-95;

(b) the total number of persons arrested on the change of tax evasion in 1995-96 till date and the action taken against them;

(c) whether any new policy has been formulated by the Government in order to check tax evasion; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF